

SC No. 288/18
State vs. Ajay Kumar Poddar and Ors.
FIR No. 70/18
PS Shalimar Bagh

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020**.

The order sheet be uploaded on the website under digital signature of undersigned.

**BHUPINDER
SINGH**

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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SC No. 53610/16
State vs. Juned @ Bablu
FIR No. 569/16
PS Shalimar Bagh

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020**.

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(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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**Bail Application No.
State vs. Karan
FIR No.1167/19
PS Mangol Puri
U/s. 377/506 IPC & 6 POCSO Act**

20th June, 2020

This is an application filed on behalf of applicant/accused Karan U/s. 439 Cr. P.C. for grant of interim bail for three months.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

Present : Ld. Addl. PP for the State.

Sh. Narender Kumar, Id. Counsel for applicant/accused.

Ms. Madhu Hooda, Id. Counsel for DCW.

Grandmother of the victim alongwith IO SI Koyal.

Reply to the bail application has been filed by the IO through Whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 15.12.2019 (mentioned as 15.02.2020 in the application). It is submitted that the mother of the accused/applicant is seriously ill and is taking treatment from SGM Hospital. It is submitted that there is no one to look after her as his father has already expired. It is further submitted that the charge-sheet in the present case has already been filed. It is submitted that accused is only bread earner in his family and his family is totally dependent upon him. It is prayed that he be released on interim bail for a period of three months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The allegations against the accused is that of commission of offence U/s. 377 IPC and 6 POCSO Act on the victim of tender age of 10 years. The grandmother of the victim has strongly opposed the bail application stating that there is all apprehension of accused/applicant who is living in the immediate neighbourhood, threatening them. As per her, the victim gets scared just on the mention of the name of the accused/applicant and appearance of the accused before the victim would cause trauma in his mind.

The medical documents placed on record alongwith the bail application are more in the nature of advice rather than requiring any major treatment.

Keeping in view the nature of allegations, the facts in hand, in particular the tender age of the victim, I am not inclined to allow the present bail application, which is disposed off as **dismissed**.

Application stands disposed off accordingly.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

BHUPINDER SINGH

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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SC No. 98/18
State vs. Mukesh
FIR No. 1032/16
PS Mangol Puri

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020**.

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**BHUPINDER
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(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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Bail Application No. 1192/2020
State vs. Naveen Sharma and Ors.
FIR No. 506/19
PS Bharat Nagar
U/s. 363/368/376/201 IPC & 6 POCSO Act

20th June, 2020

This is an application filed on behalf of applicant/accused Naveen Sharma U/s. 439 Cr. P.C. for grant of bail.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

Present : Ld. Addl. PP for the State.

Sh. Ravin Rao, Id. Counsel for applicant/accused.

Ms. Madhu Hooda, Id. Counsel for DCW.

Victim A with IO SI Sumedha.

Reply to the bail application has been filed by the IO through Whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 07.01.2020. It is submitted that as per allegations of the victim A, she left her home on 22.11.2019 with accused/applicant and her friend N without informing her parents. It is submitted that there is no history of physical and sexual assault. While relying upon a judgment titled as **Sunil Mahadev Patil Vs. State of Maharashtra** of Hon'ble Bombay High Court dated 03.08.2015, **Sunny Vs. State** of Hon'ble High Court of Delhi dated 23.10.2017 and **Rohit Kumar Vs. State of Himachal Pradesh** dated 30.10.2018 and the fact that

the other co-accused persons have already been released on bail, it is prayed that accused/applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

Victim A has strongly opposed the bail application. Further, there are allegations of commission of sexual assault upon the victim A who is stated to be just about 12 years of age. The accused/applicant can not be allowed to claim parity with other co-accused persons since the allegations against them are of totally different in nature.

The judgments relied upon by the Id. Counsel are of no help to him in the present case, being distinguishable on facts.

Keeping in view the nature of allegations, the facts in hand, in particular the tender age of the victim A, I am not inclined to allow the present bail application, which is disposed off as **dismissed**.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

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(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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SC No. 351/18
State vs. Phool Chand
FIR No. 150/18
PS Bharat Nagar

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020**.

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**BHUPINDER
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ASJ-01/NW
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SC No. 834/18
State vs. Ravi
FIR No. 581/16
PS Bharat Nagar

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

No urgency is observed in the present matter. Accordingly, case is adjourned for the purpose fixed for **28.08.2020**.

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(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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SC No. 660/17
State vs. Sohan @ Bucchi
FIR No. 290/17
PS Shalimar Bagh

20th June, 2020

The matter is listed for today in terms of orders of Hon'ble High Court and Ld. District and Sessions Judge (North West) passed from time to time for en-bloc adjournment of the matters on account of pandemic of COVID-19.

Present: Ld. Addl. PP for State, through Webex Cisco.

None for the accused.

File perused.

Vide order reference R-77/RG/DHC/2020 dated 15.04.2020, the matter which was earlier listed for 25.04.2020 was ordered to be listed for today i.e. **20.06.2020**.

In terms of Hon'ble High Court Order No. 17/DHC/20 dated 14.06.2020 only urgent matters (except where evidence is to be recorded) are to be taken up through Video Conferencing mode.

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**Bail Application No.
State vs. Vicky Kangra
FIR No. 414/19
PS Mangol Puri
U/s. 363/376 IPC & 4/6 POCSO Act**

20th June, 2020

This is an application filed on behalf of applicant/accused Vicky Kangra U/s. 439 Cr. P.C. for grant of bail.

In view of the ongoing pandemic COVID-19 situation, the present application has been taken up for urgent hearing through Video Conferencing using CISCO Webex Meetings App, from my Camp Office, with the consent of Id. Addl. P.P and Id. Defence counsel. Copy of the application and reply of the IO have been received through e-mail/Whatsapp. All the stakeholders have joined the video conference.

Present : Ld. Addl. PP for the State.

Sh. Prince Gupta, Id. Counsel for applicant/accused.

Ms. Madhu Hooda, Id. Counsel for DCW.

IO SI Koyal.

Reply to the bail application has been filed by the IO through Whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. The print out of the same has been taken and annexed alongwith the record.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 23.02.2020. It is submitted that the wife and daughter of the accused/applicant are not well and there is no one to look after them. It is submitted that the present FIR was lodged in 2019 whereas the accused, who is having no previous involvement against him, was arrested this year only. It is submitted that there is no earning member in the family and the family is at the verge of starvation. He has relied upon the medical documents of wife and daughter of the accused/applicant in support of his contentions. It is prayed that he be

released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

The age of the prosecutrix is stated to be 17 and half years who as per IO is not available/traceable. The medical documents filed on record have been perused.

Keeping in view the facts and circumstances, in particular age of the prosecutrix and the fact that she has not appeared before the Court despite having been issued notice through IO, the application in hand is allowed.

The accused/applicant is admitted to bail on his furnishing Personal Bond in the sum of Rs. 50,000/- with one surety of like amount to the satisfaction of Ld. CMM/ Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly.

Let digitally signed copy of this order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com. Further, copy of this order be also sent to IO/SHO for information (who is also directed to send a copy to the complainant) and record and also to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

BHUPINDER SINGH

(Bhupinder Singh)
ASJ-01/NW
Rohini/Delhi
20.06.2020

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